



## The Court Fee (Haryana Amendment) Act, 1990

Act 3 of 1990

**Keyword(s):**

**Court Fees, Treasury, Acquisition of Land**

**DISCLAIMER:** This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

1990: HARYANA ACT 3] COURT FEES (HARYANA AMENDMENT)

THE COURT FEES (HARYANA AMENDMENT) ACT, 1990

(HARYANA ACT NO. 3 OF 1990)

Table of Contents

Sections:

1. Short title.
2. Amendment of section 8 of Central Act 7 of 1870.
3. Amendment of schedule 1 of Central Act 7 of 1870.
4. Amendment of Schedule II to Central Act 7 of 1870.

1990: HARYANA ACT 3] COURT FEES (HARYANA AMENDMENT)

<sup>1</sup>[THE COURT FEES (HARYANA AMENDMENT) ACT, 1990.]

(HARYANA ACT NO. 3 OF 1990)

(Received the assent of the Governor of Haryana on the 27<sup>th</sup> March, 1990 and was first published in the Haryana Government Gazette (Extraordinary), Legislative Supplement part 1 of the 28<sup>th</sup> March, 1990.)

1	2	3	4
Year	No.	Short title	Whether repealed or otherwise affected by Legislation
1990	3	The Court Fees (Haryana Amendment) Act, 1990.	---

---

<sup>1</sup> For statement of Objects and Reasons see Haryana Government Gazette (Extraordinary), dated 16<sup>th</sup> March, 1990, Page

AN  
ACT

To amend the Court Fees Act, 1870, in its application to the State of Haryana.

Be it enacted by the Legislature of the State of Haryana in the Forty-first Year of Republic of India as follows:-

Short title.

**1.** This Act may be called the Court Fees (Haryana Amendment) Act, 1990.

Amendment of section 8 of Central Act 7 of 1870.

**2.** To section 8 of the Court Fees Act, 1870 (hereinafter called the principal Act), the following proviso shall be added, namely:-

“Provided that the fixed court fee of one hundred rupees shall be payable on the memorandum Land Acquisition Act, 1894 or any other law for the time being in force for acquisition of land for public purposes”.

Amendment of Schedule 1 to Central Act 7 of 1870.

**3.** In Schedule 1 to the principal Act,-

(i) after serial number 5 and entries there against, the following serial number and there against shall be inserted, namely:-

1	2	3	4
“5-A	Copy of order of the Rent Controller	..	Five rupees.”;
(ii) against serial number 8, under columns 3 and 4, for the existing entries the following entries shall be substituted namely:-			
3		4	
“For every page		Two rupees”.	

Amendment of Schedule II to Central Act 7 of 1870.

**4.** In Schedule II to the principal Act,-

i) against serial number 1, under columns 3 and 4,-

(a) against entry (b), for the words “Two rupees”, the words “Fifteen rupees” shall be substituted;

(b) against entry (c), for the words “Three rupees”, the words “Fifteen rupees”

ii) against serial number 3, under column 4, for the words “Two rupees”, the words “Five rupees” shall be substituted;

iii) against serial number 4, under column 4, for the words “Two rupees”, the words “Ten rupees” shall be substituted;

iv) against serial number 5, under column 4. for the words “One rupee”, the words “Five rupees” shall be substituted;

v) against serial number 6, under column 4, for the words “Two rupees”, the words “Ten rupees” shall be substituted;

vi) against serial number 8, under columns 3 and 4,-

(a) against entry (a), for the words “Ten rupees”, the words “Fifteen

rupees” shall be substituted:  
(b) against entry (b), for the words “Fifteen rupees”, the words  
“Twenty rupees” shall be substituted.